

(c) As a result of the raid the following goods were seized :—

- (i) 7 transistor radios and 3 tape-recorders valued at about Rs. 7000/-;
- (ii) 200 U.S. Dollars;
- (iii) 2 notes of the Bank of Jamaica of One pound each;
- (iv) 7 Broad-cast Receiving licences;
- (v) 2 Locker-keys.

(d) The matter is still under investigation.

FOREIGN EXCHANGE TO PERSONS GOING ABROAD

820. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) whether it is the policy of Government to sanction foreign exchange or 'P' form to Indian citizens wanting to go abroad to meet their friends and/or to have a medical check-up;

(b) whether 'P' forms are granted to people who in their applications or letters assure Government that such and such a friend of theirs abroad is prepared to meet the expenses likely to be incurred on such a trip;

(c) whether it is a violation of the Foreign Exchange Regulations if the person who was supposed to meet the expenses of the foreign trip of Indian citizens is eventually not able to do so and the expenses are stated to have been borne by another individual;

(d) whether Government's attention has been drawn to violations or breach of promises of the type mentioned above in the last two years ending October, 1967; and

(e) if so, the action taken in these cases against the citizens concerned ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Under current regulations foreign exchange or 'P' form will not be granted just to visit friends. The rules provide for the release of foreign exchange for medical treatment

abroad. Where under rules a person is eligible for foreign exchange release for medical treatment or check-up, 'P' form may be allowed on the basis of financing of expenses by friend/s abroad.

(c) Facts relating to each case will have to be considered before a view regarding violation of regulations could be taken. *Prima facie* there would be no violation if the new host is also within the approved category or when the visit abroad is on grounds for which Reserve Bank would have even otherwise released foreign exchange.

(d) and (e). Cases involving violations, if any, will be pursued by the Director of Enforcement.

ROYALTY ON CRUDE OIL

821. SHRI R. S. ARUMUGAM : Will the Minister of PETROLEUM and CHEMICALS be pleased to state :

(a) whether it is a fact that the Governments of Assam and Gujarat have requested the Central Government to revise the royalty rates on crude oil; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMALAH) : (a) Yes, Sir.

(b) The matter is under the consideration of the Government.

FERTILIZER PLANT IN MAHARASHTRA WITH JAPANESE ASSISTANCE

822. SHRI R. S. ARUMUGAM :
SHRI KAMESHWAR SINGH :
SHRI S. M. JOSHI :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Japanese Firm M/s Tokyo Engineering Corporation, has agreed to set up a fertilizer factory in Maharashtra based on Naphtha available in the country; and

(b) if so, the terms of collaboration ?